

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 138 of 2011

Dated: 28th February, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

NTPC Ltd. ... Appellant(s)

Versus

C.E.R.C. & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran,
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Pradeep Misra for UPPCL

ORDER

We have heard the learned counsel for the parties.

The learned counsel for the Appellant is directed to file the Written Submissions on or before 20.03.2012 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file his respective Written Submissions on or before 26.03.2012 after serving copy on the other side.

Post the matter for reporting compliance on **27.03.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/VS